

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 325/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2021**

Name of the Company: Royale King Fashions Pvt Ltd
V/s
S D Retail Pvt Ltd

Section 9 of IBC, 2016.

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
| 1. | | | | |
| 2. | | | | |

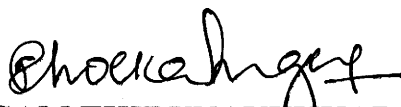
ORDER

(through video conferencing/physical)

Ms. Karishma Kherajani, Advocate appeared on behalf of Mr. Hemal Patel, Advocate for the Petitioner. Mr. Vishal Dave, Advocate appeared on behalf of Respondent and submitted that physical copy is not yet furnished though commitment was made by the Operational Creditor. Hence, Respondent could not file reply as mailed copy is illegible.

On receipt of hard copy, the Respondent is at liberty to file reply within two weeks' by serving advance copy to the other side.

List the matter on 04.05.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 5th day of April, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**